THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) and (b) Urban Transport is intertwined with Urban Development which is a State subject. Therefore, this Ministry does not maintain such information. However, National Urban Transport Policy, 2006 envisages that "The Central Government would support formulation and implementation of Specific 'Area Plans' in congested urban areas that propose appropriate mix of various modes of transport including exclusive zone for non-motorized transit". No such proposal has been received in this Ministry from any State Government.

## Conversion of Gwalior-Dewas stretch into four lane

†2449. SHRI THAAWAR CHAND GEHLOT: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of the action that Government has taken so far to convert the Gwalior-Dewas stretch into four lane, to make by-pass at Shajapur city and to construct railway over bridge over Maksi rail line on Agra-Mumbai National Highway No.-3; and whether Government has sanctioned the said works;
- (b) whether it is a fact that tenders have also been accepted after inviting the tenders for above said works, if so, the details of above said works; and
- (c) by when above said works would be started along with the time frame for completion of these works?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) and (b) The in-principal approval for four laning of Gwalior - Dewas stretch including Shajapur bypass and construction of Railway Over Bridge over Makshi Rail Line on Agra-Mumbai National Highway No. 3 was given in 2011. Four-laning of Gwalior - Shivpuri section was awarded to M/s. Essel Gwalior-Shivpuri Toll Roads Pvt. Ltd. However, the concessionaire has not yet started the four laning work. Four-laning of Shivpuri - Dewas section has been awarded to M/s. GVK Shivpuri-Dewas Expressway Pvt. Ltd. However, the concessionaire has withdrawn from the project and as per the direction of Hon'ble High Court, New Delhi, the matter is in Arbitration since 27.01.2014.

(c) Four-laning of Gwalior - Shivpuri section has not yet been started by the concessionaire. However the scheduled date of completion of this project is 12.11.2015 as per the Concession Agreement. The start of four-laning of Shivpuri -

<sup>†</sup>Original notice of the question was received in Hindi.

Dewas section will depend on the outcome of the Arbitration award as the matter is in Arbitration since 27.01.2014. However the construction period for the project is 910 days from appointed date.

## Rising cases of drunken driving

2450. SHRI PARVEZ HASHMI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that the number of cases of drunken driving is on the rise;
- (b) if so, the details of number of cases registered during the last three years, State-wise; and
  - (c) the details of steps initiated by Government to curb the situation?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) and (b) The Ministry of Road Transport and Highways does not maintain data on the niimber of cases registered due to driving under the influence of alcohol. This Ministry collects data on road accidents caused due to intake of alcohol/drugs. The State-wise data shows that number of road accidents caused due to intake of alcohol/drugs have decreased from 24,655 in 2011 to 23,979 in 2012 (the latest available data). The State/UT-wise details of number of road accidents caused due to intake of liquor/drugs during the years 2010 to 2012 (the latest available data) is given in Statement (*See* below).

- (c) The following steps have been initiated by the Government to curb the number of road accidents caused by drunken driving:-
  - (i) Section 185 of Motor Vehicles Act, 1988 provides for punishment of imprisonment or fine or both for the offence of drunken driving cases.
  - (ii) Chief Secretaries / Principal Secretaries / Secretaries (Transport) of all States / UTs have been requested to ensure that no license is issued to liquor vendors along National Highways. State Governments were also requested to review cases wherever licence had already been given for liquor vendors along National Highways for taking corrective action.
  - (iii) Ministry undertakes campaigns through print and electronic media to spread awareness about dangers of drunken driving.